

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 117
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... Applicant/petitioner

v.

Earth Iconoic Infrastructures Pvt Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code(CIRP)

Order delivered on 15.03.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. H.C SURI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:

Mr. Ankit Singh & Mr Vijay Singh Advs.

For the Respondent:

Mr. Rajesh, Adv for R-2 & 5, Mr. Vrindra Agarwal, Adv for R-6.

ORDER

CA-312(PB)/2019

Ld. Counsel for the RP states that there is no need to file reply. The claim filed by the applicant before the RP is under process for adjudication and admission, hence he shall apprise the court on 03.04.2019.

Sd/-

(H.C Suri)
Member(T)

Sd/-

(Dr. Deepti Mukesh)
Member(J)